BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI

COMPANY SCHEME APPLICATION NO. 12 OF 2017

(High Court transferred Company Summons for Direction (L) No. 1004 of 2016)

IN THE MATTER of the Companies Act, 2013 (and the erstwhile Companies Act, 1956);

AND

IN THE MATTER of Sections 230-232 of the Companies Act, 2013 (and the erstwhile Sections 391 to 394 of the Companies Act, 1956);

AND

IN THE MATTER of Archway Investment Company Limited;

AND

IN THE MATTER of Scheme of Amalgamation of Archway Investment Company Limited with The Bombay Dyeing & Manufacturing Co. Limited, with their respective shareholders.

| Archway Investment Company Limited |) | |
|---|-----|------------------------|
| a company incorporated under the provisions of th | e) | |
| Companies Act, 1956 having its registered office | at) | |
| Neville House, JN Heredia Marg, Ballard Estate, |) | |
| Mumbai – 400 001 |) | Applicant / Transferor |
| | | Company |

Called for Notice of Admission:

Mr. Ravi Kadam, Senior Advocate, Mr. Ankit Lohia, Advocate and Ms. Debashree Dey, Advocate i/b. Desai & Diwanji.

Coram: SH. B.S.V. Prakash Kumar Hon'ble Member (J) and SH. V. Nallasenapathy Hon'ble Member (T)

Date: 16 February 2017

MINUTES OF THE ORDER

UPON the application of the Applicant Company abovenamed by a High Court transferred Company Summons for Direction AND UPON HEARING Mr. Ravi Kadam, Senior Advocate, Mr. Ankit Lohia, Advocate and Ms. Debashree Dey, Advocate, instructed by Desai & Diwanji, Advocates for the Applicant Company, AND UPON READING the Affidavit dated 23 November 2016 of Mr. S. Raja, the authorized signatory of the

Applicant Company in support of the High Court transferred Company Summons for Direction and the Exhibits therein referred to, along with the Additional Affidavits of Mr. S. Raja dated 01 February 2017 and 07 February 2017 in support of the, IT IS ORDERED THAT:

- 1. A meeting of the Equity Shareholders of the Applicant Company, be convened and held at Wadia International Centre, C-1, Pandurang Budhkar Marg, Worli, Mumbai 400 025 on 24 March 2017 at 11:00 a.m. for the purpose of considering, and if thought fit, approving, with or without modification(s), the proposed Scheme of Amalgamation of Archway Investment Company Limited ("Transferor Company") with The Bombay Dyeing & Manufacturing Co. Limited ("Transferee Company") and its respective shareholders.
- 2. At least 30 clear days before the said meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting at the place, day, date and time aforesaid, together with a copy of the Scheme, a copy of the Explanatory Statement required to be sent under Section 230 of the Companies Act, 2013 and the prescribed Form of Proxy, shall be sent by Registered Post or by Air Mail or by courier or by speed post or by hand delivery to each of the Equity Shareholders of the Applicant Company at their respective registered or last known addresses or by email to the registered email address of the Equity Shareholders as per the records of the Applicant Company.
- 3. At least 30 clear days before the said meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting at the place, day, date and time aforesaid and stating that copies of the Scheme of Amalgamation and the statement required to be furnished pursuant to Section 230 of the Companies Act, 2013 and that the Form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid, shall be published once each in 'Free Press Journal' in English and 'Navshakti' in Marathi, both circulated at Mumbai.
- 4. The Applicant Company undertakes to:
 - i. issue Notice convening meeting of the Equity Shareholders as per Form No.
 CAA.2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;
 - ii. issue Statement containing all the particulars as per Section 230 of the Companies Act, 2013;
 - iii. issue Form of Proxy as per Form No. MGT-11 (Rule 10) of the Companies (Management and Administration) Rules, 2014; and

iv. advertise the Notice convening meeting as per Form No. CAA.2 (Rule 7) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

The undertaking is accepted.

- 5. Mr. S. Raja, the Director of the Applicant Company, is appointed as the Chairperson for the meeting of the Equity Shareholders called under this order and the relevant law of the Applicant Company. Mr. Shailesh Karnik, the Director of the Applicant Company shall be the alternative Chairperson of the aforesaid meeting called under this order and the relevant law of the Applicant Company. The Scrutinizer for the meeting shall be Mr. P.N. Parikh, Fellow Company Secretary of Parikh & Associates or failing him Mr. Mitesh Dhabliwala, Fellow Company Secretary of Parikh & Associates.
- 6. The Chairperson appointed for the aforesaid Meeting to issue the advertisement and the notices of the Meeting referred to above. The said Chairperson shall have all the powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the meeting(s), including for deciding procedural questions that may arise at the meeting or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
- 7. The quorum for the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
- 8. The voting by proxy or authorized representative in case of a body corporate be permitted, provided that a proxy in the prescribed form / authorization duly signed by the person entitled to attend and vote at the meeting, is filed with the Applicant Company at its Registered Office at 'Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai 400 001, Maharashtra', not later than 48 hours before the aforesaid meeting as required under Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 9. The value and number of the shares of each member shall be in accordance with the books/register of the Applicant Company or depository records and where the entries in the books/register/depository records are disputed, the Chairperson of the Meeting shall determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.
- 10. The Chairperson to file an affidavit not less than seven days before the date fixed for the holding of the meeting and do report this Tribunal that the direction

regarding the issue of notices and the advertisement have been duly complied with as per Rule 12 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

- 11. The Chairperson to report to this Tribunal, the result of the aforesaid meeting of the Equity Shareholders within three days of the conclusion of the meeting, and the said report shall be verified by his Affidavit as per Rule 14 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 12. That Counsel of the Applicant Company submits that since the Scheme is an arrangement between the Applicant Company and its respective shareholders, only a meeting of the equity shareholders is proposed to be held in accordance with the provisions of Section 230(1)(b) of the Companies Act, 2013. This Bench hereby directs the Applicant Company to issue notice to its Creditors as required under Section 230(3) of the Companies Act, 2013 with the direction that they may submit their representations, if any, to the Tribunal and copies of such representations shall simultaneously be served upon the Applicant Company.
- 13. The Applicant to serve the notice upon the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai, Maharashtra, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Regional Director within 30 days of the date of receipt of the notice, it will be presumed that the Regional Director/Central Government has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 14. The Applicant to serve the notice upon the concerned Registrar of Companies, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Registrar of Companies within 30 days of the date of receipt of the notice, it will be presumed that the Registrar of Companies has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 15. The Applicant to serve the notice upon the Official Liquidator, High Court, Bombay pursuant to Section 230(5) of the Companies Act, 2013. The Tribunal is appointing Chartered Accountant, M/s S.R. Hegde & Co. with remuneration of Rs. 2 lakhs for the services. If no response is received by the Tribunal from the Official Liquidator within 30 days of the date of receipt of the notice, it will be presumed that the Official Liquidator, High Court, Bombay has no objection to the proposed Scheme as laid out in Section 230(5) of the Companies Act, 2013.

- 16. The Applicant to serve the notice upon the Reserve Bank of India, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Registrar of Companies within 30 days of the date of receipt of the notice, it will be presumed that the Registrar of Companies has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 17. The Applicant to serve the notice upon the concerned Income Tax Authority within whose jurisdiction the Applicant Company is situated pursuant to Section 230(5) of the Companies Act, 2013. If no response is received by the Tribunal from the concerned Income Tax Authority within 30 days of the date of receipt of the notice, it will be presumed that the Income Tax Authority has no objection to the proposed Scheme as laid out in Section 230(5) of the Companies Act, 2013.
- 18. The Applicant to file an affidavit of service of the notices issued to the equity shareholders and notices to creditors not less than seven days before the date fixed for the holding of the meeting of the equity shareholders and do report this Tribunal that the direction regarding the issue of notices have been duly complied with.

Sd/-B.S.V. Prakash Kumar Member (J)

> Sd/-V. Nallasenapathy Member (T)